

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 30th day of April, 2019

Original Application No. 330/00390 of 2019

Hon'ble Ms. Ajanta Dayalan, Member – A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

Subodh Kumar, aged about 24 years, Son of Sri Kapildev Prasad, Resident of Village: Jamuara, Kajipura, Police Station: Narhat, District: Nawada, Bihar-805103.

. . .Applicant

By Adv : Shri S.K. Dwivedi.
Shri P.K. Pandey.

V E R S U S

1. Union of India, through its Secretary, Ministry of Railway, New Delhi.
2. Railway Recruitment Control Board, New Delhi through its Chairman.
3. Railway Recruitment Board, Gorakhpur through its Chairman, Railway Station Road, Gorakhpur-273012.

. . .Respondents

By Adv: Shri P.K. Rai.

O R D E R

Delivered by Hon'ble Ms. Ajanta Dayalan, Member - A

Shri S.K. Dwivedi, Advocate and Shri P.K. Pandey, Advocate for the applicants are present. Shri Pramod Kumar Rai, Advocate for the respondents is present.

2. The learned counsel for the applicant states that the applicant applied for the 2nd Stage Computer Based Test (CBT) Exam against CEN No.01 2018 held on 22.01.2019 for the post of Assistant Loco Pilot and Technicians. According to the learned counsel for the applicant, the applicant applied for the trade of 'Mechanical Diesel'. He succeeded in

the first stage of examination but his candidature for the second stage examination was issued under the trade of 'Electrician' which is a distinct trade as per advertisement dated 03.02.2018 (Annexure A-1). Learned counsel for the applicant states that the applicant applied for correction in the trade vide Email dated 05.12.2018 (Annexure A-7). As he did not receive any reply thereto for correction in his admit card, he appeared in the exam for 'Electrician' trade. In the result, he was not declared successful in the second stage of the examination. He also states that Railway Recruitment Board vide order dated 11.04.2019 stated that it was examining the matter regarding representations of the candidates pertaining to answer keys, evaluation of actual score, normalisation, etc. and has decided to publish revised list of short listed candidates. This revised short list has yet not been published.

3. Learned counsel for the applicant states that he will be satisfied in case he is allowed to give a self contained representation to the Railway Recruitment Board and directions are issued to respondents to take a decision on the same in a time bound manner.

4. Learned counsel for the respondents has no objection to the aforesaid prayer made by the applicant's counsel.

5. In view of the limited prayer of the applicant and also the fact that he has already appeared in 'Electrician' trade in the second stage of the examination for which the result declared is under review, we direct the applicant to make a self contained representation within one week from the date of receipt of certified copy of this order. The competent authority amongst the respondents will, thereafter consider the representation of the applicant, if so made, along with such other representations received by

them, taking into cognizance all the relevant facts, and decide the representation by passing a reasoned and speaking order within a period of four months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

6. It is made clear that the above order should not be construed as any expression or opinion on the merits of the case.
7. The OA is disposed of accordingly. No costs.

(Rakesh Sagar Jain)
Member (J)

(Ms. Aajanta Dayalan)
Member (A)

/Neelam/